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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH  
NEW DELHI.

O.A.No.2964 of 1992. Date of Decision: 29.4.93.

B abu Ram .....Applicant.

Versus

Union of India & others .....Respondents.

CORAM:

Hon'ble Mr.Justice S.K.Dhaon, Vice-Chairman.

Hon'ble Mr.S.R.Adige, Member(A)

For the applicant:

Shri Ashok Agarwal, Counsel

JUDGMENT(ORAL)

(By Hon'ble Mr.Justice S.K.Dhaon, Vice-Chairman)

The petitioner alleges that he is working in the Department of Tourism. His grievance is that he has not been given an employment.

2. A reply has been filed on behalf of the respondents in which they have stated that the petitioner performed the job of Waterman for a shorter time.

3. We are not inclined to go into controversy for the simple reason that it is an admitted fact that a comprehensive scheme has been drawn-up for rehabilitating the casual labourers. The authority concerned shall examine the case of the petitioner as expeditiously as possible but not beyond the period of three months from the date of presentation of a certified copy of this order before the authority concerned. If it decides to reject the case of the petitioner, it shall give reasons in support of its order.

4. With these observations, this application is disposed of but without any order as to costs.

*Adige*  
(S.R.ADIKE)  
MEMBER(A)

*guy*  
(S.K.DHAON)  
VICE-CHAIRMAN

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